

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON : 01.08.2016
Court No. : 10
Item No. : 32

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO.19934 OF 2016
WITH PRAYER FOR INTERIM RELIEF

M/S GANGOTRI SAHKARI AVAS SAMITI LTD.

...PETITIONER(s)

VERSUS

M/S PUSHPA SAHKARI AVAS SAMITI LTD. & ORS.

...RESPONDENT(s)

OFFICE REPORT

The Special Leave Petition above mentioned has been filed against the Judgement and Order dated 20.05.2016 passed by the High Court of Judicature at Allahabad, in Civil Revision No. 341 of 1997.

It is submitted that the Civil Appeal Nos. 8297-98 of 2004 referred to as Annexure P-5 filed between the cross parties (challenging the same case) was allowed by this Hon'ble Court on 30.03.2012. (Copy of order dated 30.03.2012 marked as Annexure P-5 at page Nos. 64-79).

It is further submitted that Civil Appeal Nos. 9659 of 2014 & Civil Appeal No. 9660 of 2014 arising out of SLP(C) No. : 37688 of 2013 & SLP (C) No. 11776 of 2014 referred to as Annexure P-7, 9, 10, 11, 12 were disposed of as allowed by the Hon'ble Court on 08.10.2014. (Copy of order dated 08.10.2014 is enclosed).

The matter above mentioned is listed before the Hon'ble Court with this report.

Dated this the 29th day of July 2016.

ASSISTANT REGISTRAR

Copy to:

Mr. Vinay Garg, Advocate.

ASSISTANT REGISTRAR